

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 110
C.P.(IB)/51(MP)2021
Mis.A/7(MP)2021

Order under Section 9 IBC

IN THE MATTER OF:

Tata Power Renewable Energy Ltd
V/s

.....Applicant

Madhya Pradesh Power Management Company Ltd

.....Respondent

Order delivered on ..18/11/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Learned Counsel, Mr. Venkatesh
For the Respondent :

ORDER

Mis.A/7(MP)2021

This application is filed by Operational Creditor under Rule 8 Adjudicating Authority Rules for withdrawal of main CP on ground of settlement. Permission to withdraw main CP is granted.

Accordingly, matter stands withdrawn and disposed of.



(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)

Sweta

Sdr
(MADAN B GOSAVI)
MEMBER (JUDICIAL)